

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 218  
30/271-272/ND/2020

**IN THE MATTER OF:**

Union of India

...APPLICANT

Vs.

M/s. P.D. Agro Processors Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 271 (1) rw 271 ©

Order delivered on 29.01.2021  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

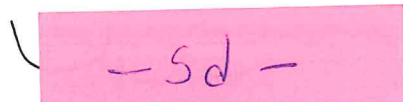
For the Petitioner/Applicant

:Mr. Divjot Singh Bhatia,  
Advocate on behalf of Mr.  
Gaurang Kanth, CGSC.

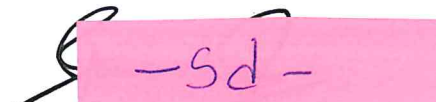
For the Respondent/ Corporate-debtor :

**ORDER**

Heard the submissions made by the counsel for the petitioner. Ld. counsel for the petitioner has submitted that they have been newly engaged by the petitioners and the case papers/paper book is yet to be received by them. Therefore, prayed for grant of time. None appeared on behalf of the respondent at the time of virtual hearing of the matter. In the interest of justice, let notice be served on the respondents both by the counsel for the petitioner as well as Court Officer by e-mail intimating the next date of hearing to the respondents to appear and defend the matter. Post the matter to **26th February, 2021.**



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)